

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:4638

ANSWERED ON:21.02.2014

SALE OF ANALGESIC DRUGS

Bhagat Shri Sudarshan;Shetkar Shri Suresh Kumar

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Government has allowed sale of certain painkillers or analgesic drugs for limited use in the country;
- (b) if so, the details thereof and the reasons therefor;
- (c) the steps taken/proposed by the Government to ensure that the pharmacists comply with the provisions relating to the restricted sale of these analgesic/painkiller drugs in the country;
- (d) whether the Government is aware of a number of unregistered pharmacies being run in the country; and
- (e) if so, the corrective measures being taken by the Government to close their operations in the country?

**Answer**

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

- (a) to (c): Drugs are permitted to be manufactured in the country for specified indications only. However, under the Drugs and Cosmetics Rules, 1945 drugs are dispensed by the pharmacists in accordance with the prescriptions of the Registered Medical Practitioner only.
- (d) & (e): The sale of drugs is a licenced activity and sale of drugs without the requisite licence is an offence under the Drugs and Cosmetics Act, 1940. As manufacture and sale are regulated by the State Drugs Control Authorities, the Licensing Authorities appointed by the State Governments take action against such activities as and when noticed.